MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **27/AM12**
HELD ON 05.10.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No**. 27/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' held on 05.10.2011** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

1) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
2) Shri S.S.Bose, Senior Development Officer, DIPP
3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **26/AM12 held on 28.09.2011**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures**.**

MANUAL CASES

Case No. A-116	**NC No.: 27/AM12 Dated: 05.10.2011**	Status: **Deferred**

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DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	**RLA File No.**	**Licence No. & Date**
01/87/50/197/AM11	**04/24/40/127/AM11**	**0410116566 dated 24.08.2010**
01/87/50/205/AM11	**04/24/40/144/AM11**	**0410116984 dated 06.09.2010**
01/87/50/206/AM11	**04/24/40/152/AM11**	**0410116993 dated 06.09.2010**
01/87/50/198/AM11	**04/24/40/125/AM11**	**0410116567 dated 24.08.2010**
01/87/50/521/AM11	**04/24/40/339/AM11**	**0410122663 dated 21.03.2011**

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12 held on 08.06.2011 against five advance authorizations.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 30.08.2011. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-117	PRAYAG POLYMERS (P) LTD.	HQ F. No. 01/87/050/01051/AM06/DES-VII	Status: **Deferred**
NC No.: 27/AM12 Dated: 05.10.2011	Adv. Lic. No. 0510170406 dated 09.11.2005	RLA F. No. 05/24/040/00509/AM06	

Request: Fixation of adhoc norms for the export product '(i) Ballcock and (ii) BIB Cock'.

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Decision: A copy of representation of firm has been forwarded to D/o C&PC on 07.09.2011. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-118	HENKEL CAC PVT. LTD.	HQ F. No. 01/87/050/00597/AM09/DES-VII	Status: **Withdrawn**
NC No.: 27/AM12 Dated: 05.10.2011	Adv. Lic. No. 0310498342 dated 17.12.2008	RLA F. No. 03/94/040/00804/AM09	

Request: **Issuance of clarification regarding excess import of Item No. 3 mentioned in SION H-563.**

Decision: RLA, Mumbai was asked to furnish their comments in respect of the request dated 09.03.2011 received from firm regarding excess import of item No. 3 at SION H-3. RLA, Mumbai vide letter dated 19.09.2011 has stated that on the receipt of letter dated 09.03.2011 from the firm, the position of the case was reviewed and it was noticed that there was a calculation mistake on the part of their office and the import made by the licence holder was within the eligibility and there was no excess import in the matter. Accordingly, the licence was redeemed on 11.03.2011 and the firm was also informed. The Committee considered the letter dated 19.09.2011 received from RLA, Mumbai and decided to **withdraw** the case and inform the firm accordingly.

Case No. A-119	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00420/AM09/DES-VII	Status: **Deferred**
NC No.: 27/AM12 Dated: 05.10.2011	Adv. Lic. No. 0310477440 dated 04.07.2008	RLA F. No. 03/95/040/00197/AM09	

Request: **Inclusion of Import Item No. 5 – High Density Polyethylene (Blow Moulding Grade) which was not considered by Norms Committee in its Meeting No. 45/87-ALC1/2008 held on 18.02.2009.**

Decision: The Committee considered the request of firm for inclusion of Import Item No. 5 - High Density

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Polyethylene (HDPE) which was not considered by Norms Committee in its Meeting No. 45/87-ALC1/2008 held on 18.02.2009 and it was observed that HDPE is a Packing Material. However, since licence has already been expired, no fresh import can be allowed unless licence is revalidated by Policy Relaxation Committee (PRC). Hence, the Committee decided to examine it on file (i) whether import of HDPE has already been done within the validity of licence or not; and (ii) whether the request is for regularization or for fresh import. The case may be placed again before Committee with complete facts.

Case No. A-120	IMAGE LABELS PVT. LTD.	HQ F. No. 01/87/050/00463/AM07/DES-VII	Status: **Deferred**
NC No.: 27/AM12 Dated: 05.10.2011	Adv. Lic. No. 0710046822 dated 22.08.2006	RLA F. No. 07/24/040/00312/AM07	

Request: **Fixation of adhoc norms for the export product "Insulators".**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 19.09.2011. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-121	IMAGE LABELS PVT. LTD.	HQ F. No. 01/87/050/00183/AM07/DES-VII	Status: **Deferred**
NC No.: 27/AM12 Dated: 05.10.2011	Adv. Lic. No. 0710044982 dated 19.05.2006	RLA F. No. 07/24/040/01002/AM06	

Request: **Fixation of adhoc norms for the export product "Bottom Feet".**

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Decision: A copy of representation of firm has been forwarded to D/o C&PC on 30.09.2011. Comments of D/o C&PC are awaited.

Deferred for two weeks.

ONLINE CASES

Case No.:1/3/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Approved**
HQ File :01/87/050/00005/AM12/	RLA File :02/24/040/00210/AM11/	Lic.No/Date:0210157408 06.04.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	*ITCHS Code*	*EXPORT ITEM*	*Qty*	*UOM*	*FOB/FOR (Rs.)*	*FOB (in Currency of realisation)*
1	*39046100*	***62/0-*** *Industrial and Engineering Finishes Based on PTFE- HMT Black, HMT Grey, Red, HMT Copper, Magic Grey*	*3000.000*	*K.G*	*1545736.00*	*32888.00 US$*
2	*39046100*	***62/0-*** *Industrial and Engineering Finishes Based on PTFE, 03-5210-705371,04-5211-705262, 12-5211-705415*	*7000.000*	*K.G*	*3948000.00*	*84000.00 US$*
				Total	*5,493,736.00*	*116,888.00*

Sl.No.	*ITCHS Code*	*IMPORT ITEM*	*Qty*	*UOM*	*CIF (Rs.)*	*CIF (Currency)*	*Limiting Factor (Value/Qty/Value & Qty)*
1	*39100010*	*Silicon Polyester Resin*	*2095.000*	*K.G*	*787861.00*	*16763.00 US$*	*Value & Qty*
2	*39046100*	*PTFE Dispersion*	*3640.000*	*K.G*	*1710659.00*	*36397.00 US$*	*Value & Qty*

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3	39089090	Greblon Pai Resin Solution 002873	840.000	K.G	473807.00	10081.00 US$	Value & Qty
4	32129090	Greblon Tinting Paste Black	210.000	K.G	1422643.00	30269.00 US$	Value & Qty
				Total	4,394,970.00	93,510.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/47/2011-PC.II dated 12.09.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Industrial and Engineering Finishes Based on PTFE-(HMT Black, BMT Grey/Red/HMT Copper/Magic Gray)	1 kg	Silicone Polyester Resin (Non-Volatile content 60+/-2%)	0.678 kg
2. Industrial and Engineering Finishes Based on PTFE-(03-5210-705371, 04-5211-705262, 12-5211-705415)	1 kg	1. PTFE Dispersion	0.505 kg
		2. Greblon Pai Resin Solution 002873	0.117 kg
		3. Greblon Tinting Paste Black	0.029 kg

2	**Case No.:3/11/87-ALC1/2011**	Party Name:R.R.KABEL LIMITED,	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00074/AM12/	RLA File :03/95/040/00821/AM11/	Lic.No/Date:0310628471 28.04.2011	Defer Date: 19.10.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.09.2011. Comments of D/o C&PC are still awaited.			

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3	**Case No.:8/13/87-ALC1/2011**	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00087/AM12/	RLA File :03/94/040/00090/AM12/	Lic.No/Date:0310628631 28.04.2011	Defer Date:19.10.2011

Decision: A D/L No. 46011/64/2011-PC.II dated 26.07.2011 was issued to firm by D/o C&PC to firm. This was followed by reminder from DGFT on 17.08.2011 and Final Reminder on 21.09.2011 giving 15 days time for submission of information. In response to above D/L, the firm vide their e-mail dated 28.09.2011 has requested to grant them time upto 05.10.2011. The Committee considered the request of firm and deferred the case for want of information from the firm.

4	**Case No.:2/7/87-ALC1/2011**	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Approved**
	HQ File :01/87/050/00040/AM12/	RLA File :03/95/040/00101/AM12/	Lic.No/Date:0310629756 05.05.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	*ITCHS Code*	*EXPORT ITEM*	*Qty*	*UOM*	*FOB/FOR (Rs.)*	*FOB (in Currency of realisation)*
1	*39199090*	***62/0-*** *04129 SS Filmic Tape* *Size - 10 mm width x 66 mtrs length (59500 rolls = 39270 Sqm)*	*39270.000*	*Sq. meter*	*10786221.00*	*171210.00 EURO*
				Total	*10,786,221.00*	*171,210.00*

Sl.No.	*ITCHS Code*	*IMPORT ITEM*	*Qty*	*UOM*	*CIF (Rs.)*	*CIF (Currency)*	*Limiting Factor (Value/Qty/Value & Qty)*
1	*39199000*	*04129 SS Filmic Tape* *Size - 1210 mm width x 66 mtrs length (500 rolls = 39930 Sqm)*	*39930.000*	*Sq. meter*	*6741388.00*	*107006.00 EURO*	*Qty*
				Total	*6,741,388.00*	*107,006.00*	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/33/2006-PC.II dated 26.09.2011, following adhoc norms are **approved**:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
SS Filmic Tape (10 mm width)	1 Sq. Mtr.	Relevant SS Filmic Tape (1210 mm width)	1.01 Sq. Mtr.

5	**Case No.:9/13/87-ALC1/2011**	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00088/AM12/	RLA File :03/94/040/00129/AM12/	Lic.No/Date:0310630478 10.05.2011	Defer Date:19.10.2011
	Decision: A D/L No. 46011/64/2011-PC.II dated 26.07.2011 was issued to firm by D/o C&PC to firm. This was followed by reminder from DGFT on 17.08.2011 and Final Reminder on 21.09.2011 giving 15 days time for submission of information. In response to above D/L, the firm vide their e-mail dated 28.09.2011 has requested to grant them time upto 05.10.2011. The Committee considered the request of firm and deferred the case for want of information from the firm.			

6	**Case No.:1/10/87-ALC1/2011**	Party Name:SUPREME DEVICES PVT. LTD.	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00059/AM12/	RLA File :05/24/040/00057/AM12/	Lic.No/Date:0510291727 26.05.2011	Defer Date:19.10.2011
	Decision: A D/L No. 46011/59/2011-PC.II dated 08.07.2011 was issued to firm by D/o C&PC. This was followed by reminder from DGFT on 26.07.2011 and Final Reminder on 21.09.2011giving 15 days time for submission of information. Reply awaited from the firm.			

7	**Case No.:8/15/87-ALC1/2011**	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00109/AM12/	RLA File :03/94/040/01105/AM11/	Lic.No/Date:0310633153 27.05.2011	Defer Date:26.10.2011

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	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.09.2011. Comments of D/o C&PC are still awaited.

8	**Case No.:1/21/87-ALC1/2011**	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00171/AM12/	RLA File :03/94/040/01104/AM11/	Lic.No/Date:0310633145 27.05.2011	Defer Date:26.10.2011
	Decision: A D/L No. 46011/23/2006-PC.II dated 20.09.2011 was issued by D/o C&PC to firm. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Reminder to firm giving 15 days for submission of information.			

9	**Case No.:18/15/87-ALC1/2011**	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Approved**
	HQ File :01/87/050/00119/AM12/	RLA File :07/24/040/00072/AM12/	Lic.No/Date:0710079603 03.06.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	*ITCHS Code*	*EXPORT ITEM*	*Qty*	*UOM*	*FOB/FOR (Rs.)*	*FOB (in Currency of realisation)*
1	*39095000*	***62/0-*** *HYDROXYL TERMINATED SOLVENT FREE POLYURETHANE RESIN*	*7200.000*	*K.G*	*1159200.00*	*25200.00 US$*
				Total	*1,159,200.00*	*25,200.00*

Sl.No.	*ITCHS Code*	*IMPORT ITEM*	*Qty*	*UOM*	*CIF (Rs.)*	*CIF (Currency)*	*Limiting Factor (Value/Qty/Value & Qty)*
1	*29172000*	*ADIPIC ACID*	*3214.800*	*K.G*	*417924.00*	*9085.30 US$*	*Value & Qty*
2	*29053100*	*DI ETHYLENE GLYCOL*	*2646.720*	*K.G*	*185270.00*	*4027.62 US$*	*Value & Qty*

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3	*29291090*	*METHYLENE DI ISOCYANATE*	*383.040*	*K.G*	*51710.00*	*1124.14 US$*	*Value & Qty*
4	*39072090*	*POLYETHER TRIOL*	*1872.000*	*K.G*	*346320.00*	*7528.70 US$*	*Value & Qty*
				Total	*1,001,224.00*	*21,765.76*	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/45/2011-PC.II dated 26.09.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Hydroxyl Terminated Polyurethane	1 kg	1. Adipic Acid	0.4464 kg
		2. Di Ethylene Glycol	0.3676 kg
		3. Methylene Di Isocyanate	0.0532 kg
		4. Polyether Triol	0.2600 kg

10	**Case No.:10/18/87-ALC1/2011**	Party Name:KANDUI INDUSTRIES PVT. LTD,	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00147/AM12/	RLA File :03/94/040/00180/AM12/	Lic.No/Date:0310634875 07.06.2011	Defer Date:19.10.2011
	Decision: A D/L No. 46011/73/2011-PC.II dated 18.08.2011 was issued to firm by D/o C&PC. This was followed by reminders from DGFT on 07.09.2011 and 04.10.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

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11	**Case No.:3/13/87-ALC1/2011**	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00082/AM12/	RLA File :05/24/040/00098/AM12/	Lic.No/Date:0510293734 16.06.2011	Defer Date:26.10.2011
	Decision: A Deficiency letter was issued to firm on 07.09.2011 giving 15 days time for submission of information. In response to that the firm vide letter dated 26.09.2011 has requested to grant them 15 days time for submission of information. The Committee considered the request of firm and grants them time upto 19.10.2011 for submission of information.			

12	**Case No.:13/18/87-ALC1/2011**	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00150/AM12/	RLA File :03/94/040/00249/AM12/	Lic.No/Date:0310637525 21.06.2011	Defer Date:19.10.2011
	Decision: A D/L No. 46011/64/2011-PC.II dated 26.07.2011 was issued to firm by D/o C&PC to firm. This was followed by reminder from DGFT on 17.08.2011 and Final Reminder on 21.09.2011 giving 15 days time for submission of information. In response to above D/L, the firm vide their e-mail dated 28.09.2011 has requested to grant them time upto 05.10.2011. The Committee considered the request of firm and deferred the case for want of information from the firm.			

13	**Case No.:10/13/87-ALC1/2011**	Party Name:INK & PRINT	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00089/AM12/	RLA File :05/23/040/00061/AM12/	Lic.No/Date:0510294337 22.06.2011	Defer Date:19.10.2011
	Decision: A Deficiency letter was issued to firm on 21.09.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

14	**Case No.:6/21/87-ALC1/2011**	Party Name:R.R.KABEL LIMITED,	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00176/AM12/	RLA File :03/95/040/00139/AM12/	Lic.No/Date:0310637974 22.06.2011	Defer Date:19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2011. Comments of D/o C&PC are			

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	awaited.

15	**Case No.:2/21/87-ALC1/2011**	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00172/AM12/	RLA File :03/94/040/01168/AM11/	Lic.No/Date:0310638137 23.06.2011	Defer Date:19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2011. Comments of D/o C&PC are awaited.			

16	**Case No.:15/18/87-ALC1/2011**	Party Name:POWERBAND INDUSTRIES PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00152/AM12/	RLA File :03/95/040/00211/AM12/	Lic.No/Date:0310638472 24.06.2011	Defer Date:26.10.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.09.2011. Comments of D/o C&PC are still awaited.			

	Case No.:11/21/87-ALC1/2011	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Approved**
	HQ File :01/87/050/00181/AM12/	RLA File :09/24/040/00096/AM12/	Lic.No/Date:0910047330 28.06.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	*ITCHS Code*	*EXPORT ITEM*	*Qty*	*UOM*	*FOB/FOR (Rs.)*	*FOB (in Currency of realisation)*
1	*39069090*	***62/0-*** *PHPA L (FL333)*	*16000.000*	*K.G*	*1059600.00*	*24000.00 US$*
				Total	*1,059,600.00*	*24,000.00*

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Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29241900	Acrylamide 50 HST Liquid	5920.000	K.G	293040.00	6512.00 US$	Value & Qty
2	29161100	Acrylic acid Liquid	1296.000	K.G	134136.00	2980.80 US$	Value & Qty
3	27101900	Hydroseal G 250 Liquid	3787.200	K.G	292447.58	6498.84 US$	Value & Qty
4	34021300	Lutensol TO 89 Liquid	368.000	K.G	44712.00	993.60 US$	Value & Qty
5	28369000	Sodium Hypo phosphate Powder	11.520	K.G	1296.00	28.80 US$	Value & Qty
6	34029010	Hypermer 2296 Liquid	60.800	K.G	8208.00	182.40 US$	Value & Qty
				Total	773,839.58	17,196.44	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 28.09.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PHPA L (FL333) (% non volatile solids 36.5+/-3.5%)	1 kg	1. Acrylamide 50 HST (50% water solution of Acrylamide)	0.3700 kg
		2. Acrylic Acid	0.0810 kg
		3. Hydroseal G 250	0.2367 kg
		4. Lutensol TO 89	0.0230 kg
		5. Sodium Hypo Phosphate	0.0007 kg
		6. Hypermer 2296	0.0038 kg

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18	**Case No.:2/19/87-ALC1/2011**	Party Name:MATANGI INDUSTRIES	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00157/AM12/	RLA File :08/24/040/00080/AM12/	Lic.No/Date:0810101099 04.07.2011	Defer Date:19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 05.08.2011. Comments of D/o C&PC are awaited.			

19	**Case No.:3/21/87-ALC1/2011**	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Approved**
	HQ File :01/87/050/00173/AM12/	RLA File :03/94/040/00255/AM12/	Lic.No/Date:0310640045 04.07.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	*ITCHS Code*	*EXPORT ITEM*	*Qty*	*UOM*	*FOB/FOR (Rs.)*	*FOB (in Currency of realisation)*
1	*39079990*	***62/0-*** *KI 230 Polyester Polyol*	*36000.000*	*K.G*	*4405500.00*	*99000.00 US$*
				Total	*4,405,500.00*	*99,000.00*

Sl.No.	*ITCHS Code*	*IMPORT ITEM*	*Qty*	*UOM*	*CIF (Rs.)*	*CIF (Currency)*	*Limiting Factor (Value/Qty/Value & Qty)*
1	*29094100*	*Diethylene Glycol*	*7524.000*	*K.G*	*489060.00*	*10929.00 US$*	*Value & Qty*
2	*29171200*	*Adipic Acid*	*4500.000*	*K.G*	*607500.00*	*13575.00 US$*	*Value & Qty*
3	*29054500*	*Glycerine*	*4032.000*	*K.G*	*161280.00*	*3604.00 US$*	*Value & Qty*
				Total	*1,257,840.00*	*28,108.00*	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC.II dated 28.09.2011, following adhoc norms are **approved**:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
KI 230 Polyester Polyol	1 kg	1. Diethylene Glycol	0.209 kg
		2. Adipic Acid	0.125 kg
		3. Glycerine	0.106 kg

20	**Case No.:3/16/87-ALC1/2011**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00129/AM12/	RLA File :31/83/040/00055/AM12/	Lic.No/Date:3110049115 07.07.2011	Defer Date:19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.08.2011. Comments of D/o C&PC are awaited.			

21	**Case No.:4/16/87-ALC1/2011**	Party Name:GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00130/AM12/	RLA File :08/24/040/00371/AM11/	Lic.No/Date:0810101282 11.07.2011	Defer Date:26.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 09.08.2011. Comments of D/o C&PC are awaited.			

22	**Case No.:1/17/87-ALC1/2011**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00132/AM12/	RLA File :31/83/040/00056/AM12/	Lic.No/Date:3110049244 15.07.2011	Defer Date:19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2011. Comments of D/o C&PC are awaited.			

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23	**Case No.:2/17/87-ALC1/2011**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00133/AM12/	RLA File :31/83/040/00077/AM12/	Lic.No/Date:3110049245 15.07.2011	Defer Date:19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2011. Comments of D/o C&PC are awaited.			

24	**Case No.:4/17/87-ALC1/2011**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00135/AM12/	RLA File :31/83/040/00076/AM12/	Lic.No/Date:3110049277 18.07.2011	Defer Date:19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2011. Comments of D/o C&PC are awaited.			

25	**Case No.:5/24/87-ALC1/2011**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00196/AM12/	RLA File :31/83/040/00010/AM12/	Lic.No/Date:3110049335 21.07.2011	Defer Date:19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 12.09.2011. Comments of D/o C&PC are awaited.			

26	**Case No.:6/24/87-ALC1/2011**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00197/AM12/	RLA File :31/83/040/00025/AM12/	Lic.No/Date:3110049336 21.07.2011	Defer Date:19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 12.09.2011. Comments of D/o C&PC are awaited.			

	Case No.:1/20/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Approved**

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HQ File :01/87/050/00166/AM12/	RLA File :08/24/040/00096/AM12/	Lic.No/Date:0810101703 22.07.2011	Defer Date:

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Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39075000	**62/0-** Alkyd Resin S 5050 (60% Resin content)	80000.000	K.G	5400000.00	120000.00 US$
				Total	5,400,000.00	120,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	21440.000	K.G	1395000.00	31000.00 US$	Qty
2	29173500	Phthalic Anhydirde	18880.000	K.G	1125000.00	25000.00 US$	Qty
3	29054290	Pentaerythritol	2800.000	K.G	180000.00	4000.00 US$	Qty
4	29054500	Glycerine	9760.000	K.G	315000.00	7000.00 US$	Qty
5	27101990	Mineral Turpentine Oil (THIS LICENCE HAS BEEN ISSUED AS PER PARA 4.7 OF H.B & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)	35840.000	K.G	1665000.00	37000.00 US$	Value & Qty
				Total	4,680,000.00	104,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 26.09.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5050 (60% Resin Content)	1 kg	1. Distilled Fatty Acid	0.268 kg
		2. Phthalic Anhydride	0.236 kg

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3.	Pentaerythritol	0.035 kg
4.	Glycerine	0.122 kg
5.	Mineral Turpentine Oil	0.428 kg

28	**Case No.:7/24/87-ALC1/2011**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00198/AM12/	RLA File :31/83/040/00083/AM12/	Lic.No/Date:3110049484 27.07.2011	Defer Date:19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 07.09.2011. Comments of D/o C&PC are awaited.			

29	**Case No.:3/27/87-ALC1/2011**	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00216/AM12/	RLA File :03/94/040/00361/AM12/	Lic.No/Date:0310644789 27.07.2011	Defer Date:26.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

30	**Case No.:4/27/87-ALC1/2011**	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00217/AM12/	RLA File :03/94/040/00362/AM12/	Lic.No/Date:0310644859 28.07.2011	Defer Date:26.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

	Case No.:8/27/87-ALC1/2011	Party Name:POLYFILL TECHNOLOGIES	Meet No/Date:27/87-ALC1/2011	**Status:**

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		PVT LTD	05.10.2011	**Deferred**
31	HQ File :01/87/050/00221/AM12/	RLA File :34/24/040/00084/AM12/	Lic.No/Date:3410031117 01.08.2011	Defer Date: 26.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

32	**Case No.:9/19/87-ALC1/2011**	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Approved**
	HQ File :01/87/050/00164/AM12/	RLA File :03/94/040/00367/AM12/	Lic.No/Date:0310646136 03.08.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	*ITCHS Code*	*EXPORT ITEM*	*Qty*	*UOM*	*FOB/FOR (Rs.)*	*FOB (in Currency of realisation)*
1	*39232100*	***63/0-*** *PLASTIC BAGS (MADE OUT OF HDPE GRANULES, LLDPE GRANULES AND LLDPE REPROCESSED GRANULES)*	*400000.000*	*K.G*	*32616000.00*	*724800.00 US$*
				Total	*32,616,000.00*	*724,800.00*

Sl.No.	*ITCHS Code*	*IMPORT ITEM*	*Qty*	*UOM*	*CIF (Rs.)*	*CIF (Currency)*	*Limiting Factor (Value/Qty/Value & Qty)*
1	*39019000*	*LLDPE Granules*	*134400.000*	*K.G*	*9737280.00*	*216384.00 US$*	*Value & Qty*
2	*39019000*	*HDPE GRANULES*	*134400.000*	*K.G*	*9737280.00*	*216384.00 US$*	*Value & Qty*
3	*39019090*	*LLDPE GRANULES (REPROCESSED)*	*134400.000*	*K.G*	*7499520.00*	*166656.00 US$*	*Value & Qty*
4	*38122000*	*RELEVANT MASTER BATCH*	*16800.000*	*K.G*	*1375920.00*	*30576.00 US$*	*Value & Qty*
				Total	*28,350,000.00*	*630,000.00*	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/30/2007-PC.II dated 28.09.2011, following adhoc norms are **approved**:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Bags (Made out of HDPE Granules, LLDPE Granules and LDPE Reprocessed Granules)	1 kg	1. LLDPE Granules	0.336 kg
		2. HDPE Granules	0.336 kg
		3. LDPE Granules (Reprocessed)	0.336 kg
		4. Relevant Master Batch	0.042 kg

33	**Case No.:5/27/87-ALC1/2011**	Party Name:FLOETER INDIA RETORT POUCHES PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00218/AM12/	RLA File :05/23/040/00165/AM12/	Lic.No/Date:0510298625 04.08.2011	Defer Date: 26.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

34	**Case No.:1/24/87-ALC1/2011**	Party Name:UNIPATCH RUBBER LTD.	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00192/AM12/	RLA File :05/24/040/00158/AM12/	Lic.No/Date:0510299508 11.08.2011	Defer Date:26.10.2011
	Decision: A copy of application has been forwarded to DIPP on 07.09.2011. Comments of D/o C&PC are awaited.			

35	**Case No.:3/24/87-ALC1/2011**	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00194/AM12/	RLA File :05/24/040/00171/AM12/	Lic.No/Date:0510299303 11.08.2011	Defer Date:19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 07.09.2011. Comments of D/o C&PC are awaited.			

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36	**Case No.:1/24/84-ALC3/2011**	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/84/050/00175/AM12/	RLA File :06/24/040/00026/AM12/	Lic.No/Date:0610023224 11.08.2011	Defer Date: 19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

37	**Case No.:15/21/87-ALC1/2011**	Party Name:ROMIT RESINS PVT.LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00185/AM12/	RLA File :03/95/040/00368/AM12/	Lic.No/Date:0310648697 16.08.2011	Defer Date:19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 06.09.2011. Comments of D/o C&PC are awaited.			

38	**Case No.:6/27/87-ALC1/2011**	Party Name:VIJESH N SAIGAL.MR	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00219/AM12/	RLA File :07/24/040/00201/AM12/	Lic.No/Date:0710081752 25.08.2011	Defer Date: 19.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

39	**Case No.:1/27/87-ALC1/2011**	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00214/AM12/	RLA File :03/95/040/00431/AM12/	Lic.No/Date:0310650963 30.08.2011	Defer Date: 19.10.2011
	Decision: A copy of application has been forwarded to DIPP on 29.09.2011. Comments of D/o C&PC are awaited.			

40	**Case No.:9/27/87-ALC1/2011**	Party Name:HLL LIFECARE LIMITED	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00222/AM12/	RLA File :53/24/040/00010/AM12/	Lic.No/Date:5310013562 05.09.2011	Defer Date: 26.10.2011

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	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

41	**Case No.:7/27/87-ALC1/2011**	Party Name:MANJUSHREE TECHNOPACK LTD,	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00220/AM12/	RLA File :07/24/040/00206/AM12/	Lic.No/Date:0710082067 06.09.2011	Defer Date: 26.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

42	**Case No.:10/27/87-ALC1/2011**	Party Name:VITALO PLASTICS SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00223/AM12/	RLA File :04/24/040/00148/AM12/	Lic.No/Date:0410127915 09.09.2011	Defer Date: 26.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

43	**Case No.:2/27/87-ALC1/2011**	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00215/AM12/	RLA File :31/83/040/00124/AM12/	Lic.No/Date:3110050483 21.09.2011	Defer Date: 19.10.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

44	**Case No.:11/27/87-ALC1/2011**	Party Name:KULODAY PLASTOMERS PVT.LTD.,	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00224/AM12/	RLA File :03/94/040/00546/AM12/	Lic.No/Date:0310656122 26.09.2011	Defer Date: 19.10.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

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45	**Case No.:12/27/87-ALC1/2011**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:27/87-ALC1/2011 05.10.2011	**Status: Deferred**
	HQ File :01/87/050/00225/AM12/	RLA File :31/83/040/00108/AM12/	Lic.No/Date:3110050634 27.09.2011	Defer Date: 19.10.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.

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